

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 476/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17th January 2018, 10.30 A.M

Name of the Company	Diamond Steel Enterprises. -Vs- Reacon Engineers (India) Pvt.Ltd.		
Under Section	8 & 9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Sailendra Hiwari, Adv.

2. Sourojit Dasgupta, Adv.

3. Sanjay K. Baid, Adv.

} Operational Creditor

Sourojit
Dasgupta
17/1/18

ORDER

Ld. Counsel for the operational creditor is present. No one is present from the corporate debtor's side.

Ld. Counsel for the operation creditor has filed affidavit of service along with the copy of postal receipt, which shows that the notice of admission issued by the Dy. Registrar, NCLT has been served on the corporate debtor on 08/12/2017. Till date neither the corporate debtor has appeared for hearing nor has filed any reply. Operational creditor has filed certified copy of the bank statement but it relates prior to 06/10/2015, whereas the ledger entry of the operational creditor's account shows credit entry of Rs. 1,00,000/- in 2015. Certified copy of the bank statement of 2015 has not been filed. Operational creditor is directed to file up-to-date certified copy of the bank statement along with the authorisation letter and Board Resolution, if any, within 7 days from today.

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P. (NS) No. 478/KB/2017

Present: 1. Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R.

List it on 08/02/2018.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)

Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
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11/1/18

[Handwritten signature]

[Handwritten signature]
1. *[illegible]*
2. *[illegible]*
3. *[illegible]*

ORDER

1. Counsel for the operational creditor is present and one is present from the corporate debtor's side.

2. Counsel for the operational creditor has filed affidavit of service along with the copy of postal receipt, which shows that the notice of admission issued by the O.C. Resolution No. 11 has been served on the corporate debtor on 08/12/2017. The date when the corporate debtor has appeared for hearing has not been filed any reply. Operational creditor has filed certified copy of the bank statement but it relates only to 05/12/2017, whereas the ledger entry of the operational creditor's account shows credit entry of Rs. 1,00,000/- in 2015. Certified copy of the bank statement of 2015 has not been filed. Operational creditor is directed to file up-to-date certified copy of the bank statement along with the authorization letter and Board Resolution, if any, within 7 days from today.